

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.46(MAH)/2016/(T.P.)  
CA No.



CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2016 AT 10.30 AM.

NAME OF THE PARTIES: Shri. Chandrashekhar Bellad  
V/s.  
M/s. Orion Offset Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	B.S. MAHAJANI	Adv. for Respondents	
2.	Dr S. K. Jais	Pcs for Petitioners	

Order

CP. No. 46/397-397/CLB/MB/2016

1. Ld. Counsels from the side of the Petitioner and Respondent are present. It has been informed that so far no reply has been filed by the Respondent. Ld. Advocate of the Respondent has given an undertaking that the reply is ready and shall be filed today itself.
2. Ld. Advocate of the Respondent has stated that the Petition under consideration is not maintainable as per Law and an application in this regard shall be filed shortly. He is hereby directed to file the application, if any, latest by 22.08.2016. On receiving the application the Petitioner is at liberty to file the Rejoinder, if any, latest by 01.09.2016.
3. List this matter for hearing the legal issue of maintainability alongwith Company Petition on 13.09.2016. All the dates are duly communicated to both the sides in the open court.

sd/-

**M.K. SHRAWAT**  
Member (Judicial)

Dated: 18<sup>th</sup> August, 2016